

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3134

ANSWERED ON:11.02.2014

UTILIZATION OF FUNDS BY NGOS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Non-Governmental Organisations (NGOs) and Voluntary Organizations (VOs) which have received funds from abroad during each of the last three years and the current year, State and Country-wise;
- (b) whether foreign funds received by such NGOs/VOs are allegedly being misused in the absence of strict monitoring and utilisation of such funds;
- (c) if so, the details thereof and the steps taken to monitor the functioning of NGOs and utilisation of funds by such NGOs/VOs as well as scrutiny of their accounts and records;
- (d) the steps taken for ensuring filing of annual returns by NGOs/VOs and the number of NGOs/VOs which have not furnished their annual returns as per the prescribed rules along with the action taken against them, State-wise; and
- (e) the detail of the limit fixed for receiving foreign funds by NGOs/VOs and the cases of violation of guidelines by NGOs/VOs that have been referred to the law enforcement agencies along with the action taken against such NGOs/VOs, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MULLAPPALLY RAMACHANDRAN)

- (a): As per records available in Ministry, 23063, 22710 and 16557 NGOs received foreign contribution for the years 2010-11, 2011-2012 and 2012-13 respectively. State-wise details of the same are given at Annexure-I. Compiled data of Country-wise details is not readily available.
- (b) & (c): The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organizations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed thereunder. The Government undertakes random scrutiny of Returns furnished by the registered FCRA associations and those granted prior permission to receive foreign contribution. Besides this, inputs from field agencies or complaints against associations are also received. These are examined and wherever required, inspection of accounts and records of such associations is undertaken. Twenty Four cases of violation have been referred to CBI and 10 cases have been referred to State Police for investigation and prosecution as given in Annexure III and IV respectively.
- (d): As per the laid down procedure, the associations, whose annual return in the prescribed proforma are not received within the stipulated time are issued Show Cause Notice. After stipulated time, association has to pay compounding penalty as per Notification SO 1070 E dated 26.04.2013. After giving them reasonable opportunity, violation if proved, action to cancel their registration is initiated. In 2011-12, registrations of 4138 associations under FCRA were cancelled due to non-submission of Annual Returns for the period 2006-07 to 2008-09. State-wise data of cancelled NGOs is at Annexure-II.
- (e): There is no limit fixed for receipt of foreign contribution by associations registered under FCRA 2010. Twenty four cases of violation have been referred to CBI and 10 cases have been referred to State Police for investigation and prosecution.